

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-470(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2018**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik V/s. M/s. Kindle
Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

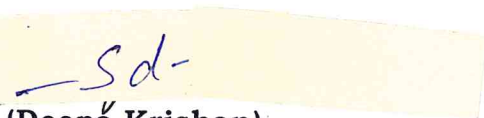
Present for the Petitioner: Mr. Akash Srivastava, Mr. Akshay Goel and
Mr. Kinshuk Chatterjee, Advocates for RP
Mr. Anurag Nirbhaya, IRP in person

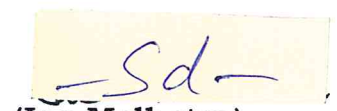
Present for the Respondent: Mr. Rishi Kapoor for Ex-Director

ORDER

Though it is submitted on behalf of Mr. Paramjyot Gandhi that the premises were sealed by GST Dept, this fact was repudiated by the RP. It is submitted that the premises was not sealed and they had taken the possession of the property. However, there are no computers available in the said premises. Mr. Paramjyot Gandhi shall assist the RP in all respect. No further directions are called for.

To come up as and when the interim report be filed.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**